

**GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)**

**LOK SABHA  
UNSTARRED QUESTION NO.306  
TO BE ANSWERED ON 19.07.2018**

**Cases of Doping**

**306. SHRI P. NAGARAJAN:  
DR. C. GOPALAKRISHNAN:**

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether it is a fact that many Indian sportspersons/athletes were hit by fresh doping row and stripped of their medals which were won in various games such as Commonwealth Games, Olympics etc.;**
- (b) if so, the details thereof along with the number of such sportspersons/athletes;**
- (c) the reaction of the Government in this regard; and**
- (d) the details of action taken/being taken by the Government to save these sportspersons/athletes from the doping row?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS  
AND SPORTS  
{COL. RAJYAVARDHAN RATHORE (RETD.)}**

**(a) to (d): No, Madam. However, the detail with regard to one Indian weightlifter Ms. Khumukcham Sanjita Chanu (weightlifter 53 kg) has been intimated via email on May 15, 2018 to National Anti Doping Agency (NADA) by International Weightlifting Federation (IWF). It has been communicated by IWF that possible Anti Doping Rule Violation has been reported in respect of above weightlifter during an out-of-competition testing conducted by United States Anti Doping Agency (USADA) at Las Vegas, USA on 18/11/2018. Her sample has been reported for Adverse Analytical Finding (AAF) for the prohibited substance as per World Anti Doping Agency (WADA) Prohibited List 2018 for the sportspersons. NADA carries out anti-doping awareness programmes to sensitize the various stakeholders to save sportspersons / athletes from the doping row.**

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